draft in the States of Bihar, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh on 25-2-1980 i.e., just three months after the rolls were finally published last year. In this sense it is true that this is the first time that the electoral rolls have been taken up for revision after a very short interval.

However, in 1976, also, the Election Commission decided to uptodate the electoral rolls prepared with reference to 1-1-1975 as the qualifying date and which had been finally published on 28-2-1975. A summary revision of electoral rolls with reference to 1-1-1976 as the qualifying date was undertaken and the rolls so revised were finally published on 16-3-1976.

(d) and (e) Presumably,, the reference is to the missing- of names of voters from the electoral rolls. Complaints wer received in the Election Commission, on the dates of poll and subsequently, regarding the omission/ deletion of names of eligible voters from the electoral rolls. Most of the complaints were of general nature alleging large scale omission of names in the electoral rolls. It was not, therefore, possible to ascertain the correctness of the complaints and take action thereon.

Indo-Bangladesh agreement ou the augmentation of Ganga flow

350. SHRI SAWAISINGH SISODIA:

SHRIMATI HAMIDA HABIBULLAH:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

- (a) whether Bangladesh has asked the Government of India for a revision of the 1977 agreement on augmentation of the Ganga flow; and
- (b) if so, what are the details in this regard?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A.B.A. GHANI KHAN CHAUDHURY): (a) No, Sir.

(b) Doe» not arise.

to Questions Legal aid to the poor

351. SHRI JAGJIT SINGH ANAND: SHRI SAT PAUL MITTAL: SHRI MULKA GOVINDA REDDY:

> SHRI NARASINGHA PRASAD NANDA: SHRI DINESH GOSWAMI: DR. V. P. DUTT:

SHRI K. L. N. PRASAD:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question 2 given in the Rajya Sabha on the 28th January, 1980 and state:

- (a) whether Government have received the report from the interdepartmental Committee, which was set up to examine the recommendations of the Bhagwati Committee on legal aid to the poor; and
- (b) if so, what are the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir. However, the report of the Inter Departmental Committee is likely to be re-cieved soon.

(b) Does not arise.

Lowering of voting age

352. SHRI JAGJIT SINGH ANAND: SHRI SAT PAUL MITTAL: SHRI S. KUMARAN: SHRI YOGENDRA SHARMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have taken any decision on the question of lower ing of voting age to 18 years;
- (b) if so, what are the details in this regard;
- (c) whether Government have esti mated the number of electorates bet-

ween the age of 18 and 21 years, State-wise;

- (d) whether some of the Governments have already lowered the voting age to 18 years for the purpose of holding elections to local Boards, etc.; and
- (e) if so, what are the names of those States?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir.

(b) Does not arise.

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- (c) Such an estimate was made in 1978 with reference to the position as on 1-3-1978. A statement setting out the same is' laid on the Table of the House.
- (d) and (e) According to the information received from the State Governments of Andhra Pradesh, Bihar, Gujarat, Kerala, Himachal Pradesh and Madhya Pradesh have reduced the voting age for Panchayat elections from 21 years to 18 years and Andhra Pradesh,, Gujarat, Kerala, Rajasthan and West Bengal have reduced the minimum voting age for elections to Municipal Corporations/Municipalities from 21 years to 18 years.

Statement

Population above 18, and below 21 years of age for a India States and Union Territories as on 1-3-197 .

	Name of th	e Sta	te		No. of Estimated Electors
1,	Andhra Prades	h	•		29,59,500
2.	Assam (includi	ng M	izorar	n)	11,34,800
3.	Bihar ,				37,78,800
4.	Gujarat .				19,60,600
5.	Haryana .				7,68,400
6.	Himachal Prac	lesh			2,27,300
7.	Jammu & Kash	mir			3,32,800
8.	Karnataka				20,51,100
9.	Kerala ,				15,41,200
10.	Madhya Prade	sh			28.37,300
11.	Maharashtra				34,72,000
12.	Manipur .				82,000
13.	Meghalaya				77,300
14.	Nagaland .				42,300
15.	Orissa .	•		. ;	15 74,800
16.	Punjab .		•		9,89,100
17.	Rajasthan .			•	18,51,800

18.	Sikkim				16,500
19.	Tamil Nadu				26,96,400
20.	Tripura .				1,14,200
21.	Uttar Pradesh,				56,26,200
22.	West Bengal				31,77,200
23.	Andaman & N	icobar	Isla	nds	10,800
24.	Arunachal Prac	lesh			34,306
25.	Chandigarh	•			30,200
26.	Dadra & Nagar	r Ĥave	li		4,700
27.	Delhi .				3,50,100
28.	Goa, Daman &	Diu			69,300
29.	Lakshadweep			ų	1,900
<u>3</u> 0.	Pondicherry,;				31,900
E		PAL			3,81,34,800

to Questions

Board on the projections III approved by the Expert on Population projections.

Graft cases in DAVP

- 353. SHRI SAT PAUL MITTAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether some cases of graft and corruption in the Directorate of Advertising and Visual Publicity have come to Government's notice recently; and
- (b) if so, what are the details in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) Yes Sir, Some instances of irregularities in awarding work to printers have come to Government's notice recently.

(b) The allegations are under enquiry and' the investigation is in progress.

Display of socially motivated films on T.V.

- SAT PAUL 354. SHRI MITTAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to
- (a) whether Government propose to lay down new criteria with regard to censorship and display of films on T.V. laying emphasis on the social objectives;
- (b) whether Government also propose to provide additional assistance to